

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 126

(CAA)-57(PB)/2018

IN THE MATTER OF:

Akai Consumer Electronics India Ltd. & Ors. Applicant/petitioner

Order under Section 230-232

Order delivered on 09.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Rahul Malhotra, Mr. Rishi kant Sharma, Ms. Himanshi Madan, Advs.

For the OL

Mr. Akshy Joshi, Adv. Mr. Amish Tandon, Adv.
Ms. Sonam Sharma, CP for RD(NR)
Ms. Bhawna Singh, Adv. for Ms. Lakshmi Gururng.
Sr.Stg. Counsel for IT Deptt.

ORDER

Learned counsel for the petitioner states that some of queries raised by the RD/OL have been answered and some still remain to be satisfactorily replied. Accordingly, hearing is deferred to 13.11.2019.

sd/-

(M. M. KUMAR)
PRESIDENT

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(SAROJ RAJWARE)
MEMBER (TECHNICAL)